

MOTOR ADD-ON ENDORSEMENTS
(Attached to and forming part of Policy)

PRIVATE CAR INSURANCE POLICY – PACKAGE

SBIG. 16. DEPRECIATION REIMBURSEMENT

In consideration of payment of the additional premium mentioned in the Schedule, it is hereby agreed that notwithstanding anything to the contrary contained in the Policy, the Company will reimburse the Insured, the amount of depreciation applicable on the parts which were allowed to be replaced for approved partial loss claims under Section I of the Policy, provided always that;

- 1) no reimbursement shall be granted for Total Loss / Constructive Total Loss / Theft claims under this cover.
- 2) this cover shall not include compulsory deductible and any voluntary deductible opted in this Policy.

Subject otherwise to the terms, exceptions, conditions and limitations of the Policy.